

closely monitored by RBI as well as by the State Level Review Committee under the Registrar of Co-operative Societies, Government of Andhra Pradesh.

**Frauds in retail brokerage unit by Citi Bank**

2747. SHRI S.M. LAL JAN BASHA: Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the SEC has detected major frauds by Citi Bank in the activities of its retail brokerage unit;

(b) if so, the details thereof;

(c) what steps have been taken by SEC to initiate penalties and punitive action for such violations; and

(d) if not, in what manner Government propose to protect small investors in the stock market?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANDRAO VITHOBA ADSUL): (a) to (d) The information is being collected and, to the extent available, will be laid on the Table of House.

**Concessional loan scheme for States**

†2748. SHRI KHAN GHUFRAN ZAHIDI: Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) whether any scheme has been formulated by the Central Government to provide loans to States under the concessional loan scheme;

(b) if so, the details thereof; and

(c) the number of States proposed to be brought under the said scheme?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANDRAO VITHOBA ADSUL): (a) No, Sir.

(b) and (c) Do not arise.

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†Original notice of the question was received in Hindi.